

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 193 of 2009**

**Wednesday, this the 3rd day of June, 2009**

**CORAM:**

**Hon'ble Mr. George Paracken, Judicial Member**  
**Hon'ble Ms. K. Noorjehan, Administrative Member**

S. Krishnankutty Chettiar, S/o. Shammughan Chettiar,  
Aged 60 years, Postal Assistant, (Under Suspension),  
Head Post Office, Pathanamthitta, Pathanamthitta  
District, residing at Krishna Nivas, Panachavila,  
Anchal-691306. ....

**Applicant**

**(By Advocate – Mr. K. Raveendran)**

**V e r s u s**

1. The Union of India, Represented by the Secretary to the Government of India, Department of Posts, New Delhi.
2. The Post Master General, Kerala Circle, Office of the Post Master General, Thiruvananthapuram.
3. The Director of Postal Services, Office of the Post Master General, Thiruvananthapuram.
4. The Superintendent of Post Offices, Pathanamthitta Division, Pathanamthitta - 689645. ....

**Respondents**

**(By Advocate – Mr. TPM Ibrahim Khan, SCGSC)**

The application having been heard on 3.6.2009, the Tribunal on the same day delivered the following:

**O R D E R**

**By Hon'ble Mr. George Paracken, Judicial Member -**

The applicant has filed this Original Application under Section 19 of the Administrative Tribunal Act, 1985 aggrieved by Annexure A-2 order dated 25.2.2009 suspending him from service under Rule 10 of the CCS (CCA) Rules, 1965 and Annexure A-3 order dated 26.2.2009 by which he has been granted subsistence allowance in terms of FR 53.



2. The respondents have filed a reply stating that the disciplinary proceedings against the applicant have already been initiated vide Annexure R-4 memorandum dated 8.5.2009 by issuing the articles of charges. They have also submitted that since the applicant has already superannuated from service on 31.5.2009 the inquiry proceedings will continue as per the rules.

3. In the above facts and circumstances of the case, we do not find any infirmity with the suspension order. Accordingly, the applicant's request for quashing the suspension is rejected. In fact, this OA itself has become infructuous and it is accordingly, dismissed. There shall be no order as to costs.



(K. NOORJEHAN)  
ADMINISTRATIVE MEMBER



(GEORGE PARACKEN)  
JUDICIAL MEMBER

"SA"